

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 246 OF 2014 &**  
**IA NO. 56 OF 2015**

**Dated: 19<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Tata Power Delhi Distribution Ltd.**

**.... Appellant(s)**

**Vs.**

**Delhi Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s)

: Ms. Puja Priyadarshini  
Mr. Nived Veerapaneni  
Ms. Ritu Gupta  
  
Mr. Anurag Bansal  
Ms. Sakshi Mehrotra (Rep.)

Counsel for the Respondent(s)

: Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R-1

**ORDER**

We have heard learned counsel for both the parties at some length of time.

Learned counsel for the parties may file their written submissions/rejoinder submissions, if any, on or before 02.04.2019 after duly serving copy on the other side.

List the matter for further hearing on **02.04.2019.**

**(S. D. Dubey)**  
**Technical Member**

*Pr/kt*

**(Justice Manjula Chellur)**  
**Chairperson**